

If there is any mistake, the hon. lady Member or any who wishes to point out the mistake has first to point it out to me and then I will call upon the Minister concerned and ask him, such and such a statement was made by him by mistake and what he has to say about that. Then, he either admits the mistake or points out the correct facts and then with the permission of the Chair a statement can be made in the House. That was the procedure followed last time when Shri Hiren Mukerjee made a statement which was challenged by the Minister concerned; and the House knows that after enquiry and consulting both parties, both parties were permitted to make a statement in the House. So, that should be the proper procedure because we do not want that any mis-impression should be carried to the people outside on account of statements made in this House.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS (P. & T.) AND AUDIT REPORT

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): I beg to lay on the table a copy of the Appropriation Accounts (Post and Telegraphs) 1952-53 and the Audit Report 1954, under Article 151 (1) of the Constitution. [Placed in Library. See No. S-502/54.]

CONSTITUTION (FOURTH AMENDMENT) BILL

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Jawaharlal Nehru: I introduce the Bill.

SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS BILL.

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to provide in pursuance of the International Convention signed at New York on the 9th day of May, 1950 for the suppression of immoral traffic in women and girls.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide in pursuance of the International Convention signed at New York on the 9th day of May, 1950 for the suppression of immoral traffic in women and girls."

The motion was adopted.

Dr. Katju: I introduce the Bill.

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): Before we proceed further, I have to make one submission. On the previous day before the last item was taken up I made a motion for reference of the University Grants Commission Bill to a Joint Committee but the motion was not placed before the House and it has not been accepted.

Mr. Speaker: The position possibly is—I am speaking subject to correction—that the Business Advisory Committee originally did not include it in their programme because of want of time. Thereafter, some more time having been found, a statement was made, I believe, by the hon. Minister of Parliamentary Affairs that he intended to put that Bill on the agenda during the course of the present session. The matter stands there and he will find that that is mentioned in the Order Paper—the consolidated Order Paper; I believe, it would come later on, if and when it comes, the hon. Parliamentary Secretary to the Minister of Education will have a chance—not at this stage.